

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 505/TT/2019

Subject:	Approval for truing up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for transmission assets under Eastern Region Strengthening Scheme - XIII (ERSS-XIII) in Eastern Region - Asset-I: Reconductoring of one circuit (Ckt-I) Farakka- Malda 400 kV D/C with HTLS conductor and upgradation/ replacement of associated bay equipment at Farakka and Malda; Asset-II: Reconductoring of one circuit (Ckt-II) Farakka- Malda 400 kV D/C with HTLS conductor and up gradation/replacement of associated bay equipment at Farakka and Malda.
Date of Hearing	19.5.2020
Coram	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member
Petitioner	Power Grid Corporation of India Ltd. (PGCIL)
Respondents	BSP(H)CL and 5 others
Parties Present:	Shri Navin Prakash, Advocate, BSPHCL Shri S.S. Raju, PGCIL Shri A.K. Verma, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for truing up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for Transmission assets under "Eastern Region Strengthening Scheme-XIII (ERSS-XIII) in Eastern Region". The representative of the Petitioner submitted that the instant assets were put into commercial operation during the 2014-19 period. The Commission vide order dated 30.6.2016 in Petition No. 13/TT/2016 had allowed tariff for 2014-19 period for the instant asset. The approved capital cost and the claimed capital cost as on date of commercial operation are the same. The actual add-cap of ₹4923.60 lakh is less than the approved add-cap of ₹6051.57 lakh for the 2014-19 period. The petitioner has submitted that the reconductoring of 400 kV Farakka-Malda 400 D/C with HTLS conductor and decapitalisation has been allowed in order dated 8.1.2016 in Petition No. 60/TT/2015 under project Chukha transmission system. There is projected add-cap of ₹245.00 lakh in 2019-20, which is beyond the cut-off date and is on account of retention payments. There is no cost over-run. The representative of the Petitioner further submitted that the



Petitioner has submitted the information sought in the TV letter. The RLDC certificates in case of the instant assets have been submitted as directed by the Commission in order dated 30.6.2016.

2. Learned counsel for Bihar State Power (Holding) Company Ltd. (BSPHCL), Respondent No.1, submitted that claimed capital cost of ₹10886.33 lakh as on 31.3.2019 is less than approved capital cost of ₹12138.00 lakh, hence, the actual capital cost should be considered while truing up for the 2014-19 period.

3. The Commission directed the Petitioner to submit the Statement of IDC discharge for Asset-I and Asset-II along with the methodology for floating rates used, if any, on affidavit with advance copy to the beneficiaries by 29.5.2020.

4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

